

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 705 of 2019**

**IN THE MATTER OF:**

**Prayag Polytech Pvt. Ltd.**

**...Appellant**

**Vs**

**Bon Lon Petrochem LLP**

**....Respondent**

**Present:**

**For Appellant: Mr. Vipul Gonda, Ms. Shreya Jain and Mr. Aman Choudhary, Advocates**

**For Respondent: Present but did not mark appearance**

**ORDER**

**19.08.2019** Mr. R.S. Raju, learned Counsel for the Respondent is allowed two weeks' time to file reply affidavit. Rejoinder affidavit, if any may be filed by the Appellant within a week thereof.

Post the appeal 'for Admission(After Notice)' on **9<sup>th</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)